



**Reserve Bank of India
Department of Currency Management
Mumbai**

Notice inviting National EOI

**EXPRESSION OF INTEREST (EOI) FOR PROCUREMENT OF CONSULTANCY
AND PROJECT MANAGEMENT SERVICES FOR MODERNISATION OF
CURRENCY MANAGEMENT INFRASTRUCTURE IN INDIA**

Reserve Bank of India, Department of Currency Management, Central Office, Mumbai – 400 001 (hereinafter referred to as “RBI” or “the Bank”), intends to modernise the currency management infrastructure of the country. The Bank desires to appoint an entity with relevant experience, expertise, capabilities and track record, to provide Consultancy and Project Management services for the said purpose. The said entity is expected to prepare a Detailed Project Report (DPR), covering various comprehensive design and technology alternatives / offering innovative solutions for the said purpose as well as implementation blueprint. The most appropriate design solution shall be selected by the Bank for on-ground implementation. As part of implementation, the entity is expected to conduct Tendering Process for onboarding of vendors (vendor selection) and carry out Project Management during execution period. Accordingly, the Bank invites EOI applications for shortlisting of entities for the proposed work. EOI process will be followed by limited tendering process (RFP process). The expected timeline for the project is four years from the date of signing of contract after completion of RFP process.

Eligible entities, having experience in offering comprehensive services conforming to the Scope of Work detailed in this document, are hereby invited to submit their EOI application forms, together with the enclosures as per the prescribed format, in sealed covers to the Chief General Manager-in-Charge, Reserve Bank of India, Department of Currency Management, Central Office, 4th Floor, Amar Building, Sir P.M. Road, Fort, Mumbai – 400 001, so as to reach on or before the last date of submission, as indicated in the Schedule.

For further details, please visit – www.rbi.org.in / **Tenders**. Any further addition / deletion / modification and correspondence related to the EOI document will be posted only on the Bank’s website.



RESERVE BANK OF INDIA

Invites

National Expression of Interest (EOI)

for

**Procurement of Consultancy and
Project Management Services**

for

Modernisation of Currency Management Infrastructure in India

Date of Release: September 12, 2024

Reserve Bank of India, Department of Currency Management (DCM),
Central Office, 4th Floor, Amar Building, Sir. P.M Road, Fort, Mumbai – 400 001

Email: samudraeoi@rbi.org.in

Website: www.rbi.org.in

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The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by RBI in submitting their response to this notice inviting EOI (EOI document). The information is provided on the basis that it is non-binding on Reserve Bank of India or any of its authorities, agencies, officers, employees, agents or advisors.

Reserve Bank of India reserves the right not to proceed with the Project on 'Modernisation of Currency Management Infrastructure in India' or to change the configuration of this Project as envisaged in this document, or to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

The proposal in response to the EOI should be signed and submitted by a person duly authorised to bind the bidding company to the details submitted in the proposal in response to the EOI. Any clarification sought can be mailed to samudraeoi@rbi.org.in. All clarifications sought shall be replied individually or posted in the 'Tenders' section of the Bank's website (www.rbi.org.in).

Any product / technology name used in this document is meant to be generic and does not refer to the product / technology of any company. In case such proprietary terms have been inadvertently mentioned, then such terms should be taken to refer to the generic technology.

The decision of RBI shall be final and binding in all aspects in respect of this EOI Process.

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KEYWORDS AND ABBREVIATIONS

Keywords / Abbreviations	Definition / Full Form
AC	Air Conditioning
AGVs	Automated Guided Vehicles
AI/ML	Artificial Intelligence /Machine Learning
Applicant	A Consultancy firm / an entity having the experience, and which has obtained / downloaded the EOI document from DCM, RBI, Mumbai / RBI website and applied for the same. The term Applicant shall include Parent Entity / holding company/ its subsidiary or subsidiary companies/ its branch offices / member of the same global entity for the purpose of determining the source of drawing technical strength.
Application	The EOI submitted in the prescribed format by an Applicant interested in the Project
ASRS	Automated Storage and Retrieval System
ATMs	Automated Teller Machines
BCM	Business Continuity Management
BCP	Business Continuity Plan
BIS	Bureau of Indian Standards
bpcs	billion pieces
CAD	Computer Aided Design
CBS	Core Banking Solution
CCs	Currency Chests
CCTV	Closed Circuit Television
Centralised Command Centre	Akin to a control room for the entire currency management network and associated infrastructure
CIC	Coins in Circulation
CMC	Currency Management Centre
CVPS	Currency Verification and Processing System
CyM	Currency Module
Day	Calendar day
DFMD	Door Frame Metal Detector
DPR	Detailed Project Report
DRP	Disaster Recovery Plan
EOI	Expression of Interest
ESG	Environmental, Social and Governance
Fresh Notes	Banknotes printed by the presses and not yet put in circulation
GFR	General Financial Rules
Government	Government of India or a State Government as the case may be
GRIHA	Green Rating for Integrated Habitat Assessment
GSTIN	Goods and Services Tax Identification Number
IEM	Independent External Monitor
IGBC	Indian Green Building Council

IOs	Issue Offices
IP-CCTV	Internet Protocol-Closed Circuit Television
IST	Indian Standard Time
IT	Information Technology
LEED	Leadership in Energy and Environmental Design
MCLR	Marginal Cost of funds-based Lending Rate
MEP	Mechanical, Electrical and Plumbing
MIS	Management Information System
NIC	Notes in Circulation
NOC	No Objection Certificate
OSHAS	Occupational Safety and Health Administration Standards
PSU	Public Sector Undertaking
QR code	Quick Response code
RBI / Bank	Reserve Bank of India
RFID	Radio Frequency IDentification
RFP	Request for Proposal
SBS	Shredding and Briquetting System
Services	Services allied and incidental to the comprehensive consultancy and Project Management services covered under the EOI
Soiled Notes	Banknotes unfit for re-circulation due to wear and tear
Technical Partners	Associates / Sub-contractors / Sub-consultants whose technical expertise can be used to fulfil the Technical Eligibility criteria of the Applicant
WMS	Warehouse Management System

1. SCHEDULE

Event	Date and Time (IST)*
Issue of EOI	September 12, 2024
Last date and time for submission of queries for pre-bid meeting	1100 hours September 26, 2024
Date and time of holding pre-bid meeting	1600 hours September 30, 2024 through Webex
Last date for issue of addendum / corrigendum, if any.	1100 hours on October 7, 2024
Last date and time for submission of completed EOI	1200 hours on October 29, 2024
Opening of EOI documents	1500 hours on October 29, 2024
Venue for conducting pre-bid meeting, submission of completed EOI documents (excluding Saturday and Sunday) and opening of EOI documents	Reserve Bank of India, Mumbai – 400 001 or any other venue as decided by the Bank. (Bank reserves the right to conduct pre-bid meeting in an online mode i.e., through Webex / Video Conference)

* The Bank reserves the right to modify / extend the timelines / dates mentioned above

This document can also be downloaded from the ‘**Tenders**’ section of RBI’s website (<https://rbi.org.in/>)

Queries / Clarifications can be sought by email till the date mentioned as per above Schedule. Emails in this regard should be sent to samudraeoi@rbi.org.in and should have the subject “**Queries – National EOI for Procurement of Consultancy and Project Management Services**”. Queries sent to any other email ID / through post shall not be considered by the Bank.

The response to the EOI document should be submitted in a sealed cover at the following address:

The Chief General Manager-in-Charge,
Reserve Bank of India,
Department of Currency Management
4th Floor, Amar Building, Sir P.M. Road, Mumbai – 400 001

The sealed envelope / cover should be superscribed with the title “**EOI – Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure in India**”. The response should be signed and submitted by a person duly authorised to bind the bidding company to the details submitted in the proposal in response to the EOI. The signatory should give a declaration and through authenticated documentary evidence establish that she / he is legally empowered by the competent authority to sign the necessary documents and bind the bidding. The due date for submission of EOI is indicated in the Schedule.

2. INTRODUCTION

2.1. Currency Management in India in brief

The Bank, as the sole issuer of banknotes of the country, in terms of the provisions of the Reserve Bank of India Act, 1934, is responsible for management of currency (banknotes and Coins) and all its aspects. The issuance, distribution, ensuring adequate availability of clean and fit banknotes, along with retrieval of unfit banknotes from circulation and destruction thereof is the responsibility of the Bank. The banknotes for issue by the Bank are printed at four Printing Presses and Coins are minted at four Mints. The new banknotes and Coins are received at nineteen Issue Offices (IOs) of the Bank across the country, from where, they are further distributed to about 2800 Currency Chests (CCs) operated by scheduled banks under agency agreements with the Bank. Printing presses also undertake direct remittances to CCs. The CCs act as store houses and currency stored there at, is distributed to various bank branches / ATMs for distribution to the public. The banknotes which are soiled and not fit for circulation are withdrawn by banks and deposited into the CCs, from where the Bank collects such notes at its IOs. The Coins may flow back to CCs in small quantities. The notes received in the IOs of the Bank and the CCs are subject to several verification processes, both manual and automated. In particular, the unfit banknotes withdrawn from circulation are verified through a Currency Verification and Processing System (CVPS) and destroyed by shredding through a Shredding and Briquetting System (SBS). All the activities along the entire chain of distribution are undertaken under tight security with the assistance of state / central security agencies.

2.2. Global Scenario

Several Central Banks / Monetary Authorities have been facing multiple challenges in currency management due to the increase in the volume of banknotes printed, distributed, retrieved and processed as also due to increasing costs and security risks associated with them. To handle the increasing volume of banknotes, some Central Banks / Monetary Authorities have proactively modernised their currency management infrastructure by adopting suitable re-engineering of their currency management processes, setting up separate facilities for handling of banknotes w.r.t receipt, storage, retrieval and processing. These countries include Austria, Egypt, France, Germany, Hungary, Indonesia, Japan, Malaysia, USA, etc.

2.3. Position in India

Notes in Circulation (NIC), in volume and value terms, have increased considerably over the past two decades. NIC volume stood at 136.21 billion pieces (bpcs) on March 31, 2023 and 146.87 bpcs as on March 31, 2024. Coins in Circulation (CIC) has also increased in terms of volume and value. CIC volume stood at 127.92 bpcs as on March 31, 2023 and 132.35 bpcs as on March 31, 2024. Despite moderation in the growth rate of NIC in the last three years, analysis indicates that the growth will continue to be positive over the foreseeable future though the pace thereof is expected to be slower over the next decade. Accordingly, the trend in volume growth is expected to continue and the rate may even accelerate, such that value needs of the public are met sufficiently yet conveniently. Concomitant with this growth, and in line with the Clean Note Policy of the Bank, the volume of soiled notes is also likely to keep increasing proportionately. Thus, the current currency management infrastructure needs modernisation to ensure adequate capacities (factoring future needs), optimisation, as also making the process safer and environment friendly.

In addition to the requirement for creation of storage and handling capacity, the Bank has reviewed the present system of currency management and felt the need to re-engineer, standardise and automate the various processes involved in receipt, storage, retrieval, remittance and processing of banknotes through adoption of appropriate technology-based solutions to bring in greater efficiency in currency management operations, together with introducing solutions for associated aspects such as improved logistics, data analytics, inventory management, etc.

2.4. Modernisation of Currency Management Infrastructure

The Bank, with a view to addressing above aspects, intends to undertake comprehensive modernisation of the currency management infrastructure over the next 4-5 years which includes creation of greenfield Currency Management Centre/s (CMC), introduction of process, transportation and warehouse automation, installation of security and surveillance systems, inventory management system, a Centralised Command Centre, etc. A detailed Scope of Work has been provided at **Chapter 3**.

The indicative functionalities to be operationalised at a typical CMC site are –

- Automated receipt and storage of fresh banknotes received from the printing presses in standardised storage and transportation units; automated retrieval, appropriate packing and dispatch of the fresh banknotes to the identified currency distribution points viz. IOs / CCs, as

decided by the Centralised Command Centre using inventory management system, etc.;

- Automated receipt, storage, retrieval and processing (genuineness verification and fit / unfit classification) of notes received from CCs / bank branches through CVPS machines, destruction (through SBS) and removal of shredded banknote briquettes in an automated manner;
- Automated packaging of fit banknotes identified during processing, if any, for the purpose of re-circulation;
- Automated packaging of other categories of banknotes identified during processing, if any, for their further processing;
- Accounting, reconciliation and report generation of the banknotes received, dispatched, processed and destroyed, for future analysis; Appropriate interface to existing accounting system to allow accounting and analysis as a whole for the Bank;
- The CMC/s should have a robust Business Continuity Management (BCM) / Disaster Recovery Plan (DRP) and risk management framework to mitigate / manage all the associated risks, viz. physical, IT, reputational, security, environmental, etc., to ensure security of the banknotes and integrity of the process as well as safety at work for its staff; and
- Handling of Coin distribution system to bring in greater efficiency. Solution for Coins distribution may have variations vis-à-vis handling of banknotes in receipt, storage, retrieval, reverse flow from chests and remittances.

A detailed overview of the CMC regarding tasks proposed to be undertaken at the CMC, etc., is provided in **Chapter 9 – Overview of Currency Management Centre (CMC)**.

3. SCOPE OF WORK

The Bank is interested in modernisation of the currency (Banknotes and Coins) management infrastructure across India to create adequate state-of-the-art storage and handling capacity to meet future cash needs of the economy, enhancing efficiency in currency management operations, ensuring security of the highest possible order while contributing towards a greener planet. Towards this end, the Bank intends to re-engineer, standardise and automate the various processes involved in receipt, storage, retrieval and processing of banknotes through design and adoption of appropriate technology-based durable solutions with built-in redundancy. Further, the Bank aims to introduce such solutions for associated aspects such as improved logistics, data analytics, inventory management, etc. The Bank intends to create greenfield infrastructure at various locations, compatible with this new design as explained above. In this context, through this EOI, the Bank desires to engage an entity having requisite expertise in offering consultancy services resulting in Detailed Project Report (DPR) to be delivered with a timeline of four months followed by its finalisation (over the next two months), onboarding of vendors for the work and Project Management till final implementation of the work. The expected timeline for the whole project is 4-5 years.

The applicant's attention is drawn to the relevant guidelines issued by Central Vigilance Commission and the extant instructions issued by the Govt. of India and RBI from time to time. The advice rendered / solutions proposed by the consultant to the Bank shall therefore be in compliance with the aforesaid guidelines.

This section provides detailed Scope of Work. (The Scope of Work below is indicative in nature and not exhaustive)

Part I – Preparation of Detailed Project Report (DPR)

Part I (A) – General guidance for DPR

(a) Developing in-depth understanding of the existing network design processes / work-flow of currency management functions from transportation of printed banknotes from Presses to IOs / CCs and further downstream, distribution of reissuable banknotes after processing at IOs / CCs, standard operating procedures, technology and mechanisation elements, security environment in which the various operations are carried out, monitoring mechanisms in place; current and future volume of banknotes to be handled by the currency network (including visit to the IO/s / CC/s, Printing Press/es depending on need). Relevant information, including

projections, shall be shared by the Bank.

(b) Holding discussions with the officials of the Bank and other stakeholders to understand the constraints faced in present currency management practices vis-à-vis the changes envisaged, including the extent to which standardisation and automation is required;

(c) Developing a thorough understanding of the strategy planned by RBI for overhaul of the currency management infrastructure and all relevant aspects. The following three-tier structure is envisaged:

- i. Tier I – Super IOs (around 12) shall form the apex level. These Super IOs will have modern capabilities for storage of currency, remittances to banks / CCs / ATMs, processing of notes received from CCs and / or directly from bank branches, destruction of banknotes which are not fit for recirculation, disposal of destroyed notes, etc.
- ii. Tier II – Super CCs (around 30) shall form the mid-tier which shall have all the functionalities of a Super IO but at a reduced scale.
- iii. Tier III – Large CCs (around 100) shall perform the currency storage, remittances, banknote sorting, etc., functions.

(d) Making presentation/s on possible ways of business process re-engineering and alternative solutions for design and implementation of automated greenfield storage and processing centres, transportation infrastructure, security and surveillance, inventory management, route planning, manpower planning, etc., together with technology integration through a Centralised Command Centre, etc., before the Bank to enable it to choose the best fit solutions (along with factoring the financial costs).

(e) The Applicant is expected to provide comprehensive designs / solutions for modernisation of the currency management infrastructure which aligns with the best global practices customised to the Indian context.

(f) Durability and redundancy in designs: The planning and designing shall factor in imperatives of extreme weather and climate conditions and shall be done in a manner such that the improvements, modifications, augmentations, etc., serve the Bank for a long period i.e., at least for the next 20-25 years. Cost effectiveness is of paramount importance for the design and implementation of the project.

(g) Obtaining statutory approvals / clearances / NOCs from various statutory authorities.

(h) Considering the Bank's commitment to minimise carbon footprint on account of currency management especially in relation to the logistics, storage and packaging solutions, the

Applicant shall factor in suitable mechanisms in the design and implementation of the Project. The Applicant should be able to provide criterion for measurement of impact on carbon footprint on account of new design.

With the aforesaid understanding of the present state, future objectives as well as constraints, a DPR covering the various design and technology alternatives along with their pros and cons, in respect of the areas delineated below is to be delivered by the Consultant:

Part I (B) Indicative scope of DPR

The DPR shall include, where applicable, analysis of available ways / options in the context of the project objectives and make recommendations of the best fit for –

- i. Visualisation of the end-to-end flow of the re-engineered currency management process along with various linkages and dependencies, including flow of soiled notes from CCs to remitting centre (Super IO or Super CC/ Large CC) in return movement of transportation, etc.; facilitating receipt, handling, delivery to specially designated areas, etc., of special categories of notes, such as mutilated notes, flood affected notes, etc.;
- ii. Solutions for standardisation of secure, tamper proof banknote and Coin boxes suitable for transportation, automated handling, storage and retrieval in the warehouses as also in the Printing Presses / IOs / CCs / bank branches containing maximum possible packing density while conforming to global standards of a suitable size commensurate with current and future volume of banknotes to be handled;
- iii. Adoption of various technologies like barcodes, RFID, QR code, etc., to identify, capture and share data pertaining to banknote boxes among the stakeholders ensuring accessibility, accuracy, which is easy to understand;
- iv. Solutions for standardisation of secure vehicles with track and trace functionality that can be monitored at the Centralised Command Centre, etc. A cost benefit and carbon footprint analysis of standardisation of vehicles and possibly its comparison with an alternate efficient solution;
- v. Alternative warehouse designs and layouts based on process automation suggested for receipt, storage, retrieval, dispatch, etc., for facility locations provided by the Bank;
- vi. Solutions for material handling within the warehouse viz. ASRS, AGVs, Conveyor Systems, Palletiser-De-Palletiser Robots or any other, along with various software applications viz. WMS, applications required for running AGVs, Conveyor, various tools required for transport planning, inventory management, etc.;

- vii. IT tools to facilitate inventory management at various distribution points, optimal two-way remittance planning (in between Presses, IOs, CCs and vice-versa) including remittances en-route, route planning, etc., to facilitate system-driven decision making on the basis of desired inventory levels at any distribution point at any point of time.;
- viii. Architectural drawings for the greenfield facility locations which are to have storage / processing capacities specified by the Bank, including architectural floor plans, structural plans, plumbing, electrical, green cover, residential block, etc. The entire scheme shall be planned / designed as per the prevailing rules and regulations (local bye-laws, building rules, environmental laws, green building standards, other statutory requirements including ease of access for specially-abled, appropriate aesthetic, etc.,) and as per Indian Standards and codes. Wherever suitable Indian standards and codes are not available, relevant international standards and codes shall be followed with the approval of the Bank; ensuring adherence with ESG regulations and sustainability best practices. Plans should be as per the local site conditions;
- ix. Validation of plans and layouts through CAD drawings and simulation of warehouse operations;
- x. Multimedia presentation including guided walk through of a model facility along with the flow of operations of each of the activity to be carried out in the CMC/s as outlined. The presentation shall also contain a detailed flow of operations of fresh and soiled banknotes at other stakeholders – Printing Presses / IOs and CCs respectively clearly outlining activities viz. packing, loading and unloading of banknote boxes, opening of banknote boxes and processing of banknotes leading up to shredding and briquetting and disposal of briquettes. The project report and presentation shall also cover layouts of all the facilities as outlined in Overview of Currency Management Centre;
- xi. Integrated Security Solutions covering both physical security and e-surveillance aspects comprehensively viz. biometrics, Iris Recognition, physical and logical access control, IP-CCTV, Perimeter Access Control, Complete Vehicle Scanner / Under Body Scanners, use of AI/ML etc.;
- xii. System Integration Plan for efficient functioning of all the hardware and software applications, Integration of applications identified / to be deployed with the Core Banking Solution (CBS) of the Bank i.e., E-Kuber / CyM having backward integration with printing press and forward integration with IOs and CCs to facilitate inventory management and planning, generation of MIS, accounting of transactions / remittances / processing.

Appropriate interface to existing accounting system to allow accounting and analysis as a whole for the Bank;

- xiii. Setting-up of a Centralised Command Centre hosting digital twins of the entire network including the suggested location, layout, manpower deployment requirement, inputs to IT tools to facilitate inventory management for remittance planning, etc.;
- xiv. Estimates of the total cost of project execution as well as granular break-up of cost involved in various areas viz. cost of construction of the building, WMS, security apparatus, inventory management system, cost of shifting the existing processing and briquetting machinery from RBI IOs to the new locations, etc. The report shall also provide estimates on the Fixed Cost and the Variable Cost i.e., cost of running and maintaining the CMCs. Overall cost and granular break-up to be provided for various facility formats (Super IO, Super CC and Large CC);
- xv. Realistic estimates of timeline with the help of master control chart. Indicating granular break-up of the milestones / sub-milestones along with related cost and time needed for completion of the entire Scope of Work leading to go-live at all locations and subsequent stabilisation of the same;
- xvi. Cost-benefit analysis of the processes / technologies to achieve the required objectives; comparison of the existing technologies / methodologies being practiced by the Bank in IOs with the proposed technologies / methodologies and likely benefit / savings / additional outgo upon adoption of the same;
- xvii. Estimation on the manpower requirement (own + outsourced) including Armed Security Guards / Police including work allocation thereof, specific skill sets required for personnel to be posted at various positions, suggested verticals and hierarchy / reporting structure;
- xviii. Any other matter incidental and related to establishment of greenfield facilities, which may be decided by the Bank after holding discussions with the stakeholders and the consultant;
- xix. The Design Basis Reports shall be prepared for each area and shall form part of the DPR;
- xx. Disaster Recovery Plan and risk management framework as well as Business Continuity Planning (BCP) for the CMCs including testing of BCP;
- xxi. It should be ensured that the proposed design can be integrated with available machines in the market for processing, destruction, etc., as also machines currently being used by the Bank. If their design envisages any modification to available technology for

- integration, the same should be specifically detailed in the DPR;
- xxii. Blueprint / Design of the entire technological architecture from the perspective of future scalability and interoperability;
 - xxiii. Appropriate solution for handling Coins distribution through RBI and CCs to bring efficiency in operations;
 - xxiv. Clearly indicate a) the appropriate project management tools to be deployed by the Consultant and b) the tools and periodic report formats for reporting the Bank as part of MIS, along with mechanism to monitor progress off-site; and
 - xxv. The above suggestions / solutions offered should be state-of-the-art, scalable, upgradable, flexible, economical and widely available (i.e., not proprietary so as to be implementable by multiple vendors in the industry).

Part I (C) Acceptance / Non-acceptance of the DPR

The DPR shall be submitted within four months from the date of signing of the contract by the consultant for acceptance by the Bank. The Bank reserves the right to suggest modifications or alterations to the same. The revised project report shall be submitted to the Bank after incorporating the required changes for the final acceptance by RBI within one month from the date of receipt of comments from RBI.

Part II – Tendering Process for onboarding of Vendors and Project Management

DPR would be followed by project implementation, i.e., Tendering Process for onboarding of vendors (or vendor selection) and Project Management during execution. The work shall span across 12 Super IOs, 30 super CCs and 100 Large CCs. The project implementation work may be taken up in phases as decided by the Bank.

As part of this EOI, applicants are expected to suggest various workable models for Project Management. Applicants are expected to seek the information required by them for this purpose from the Bank

Timelines: The expected timeline for the project is four years from the date of signing of contract after completion of RFP process.

4. PROCUREMENT PROCESS

4.1 The following process shall be undertaken for the procurement –

- i. Issue of document inviting EOI;
- ii. Pre-Bid Meeting;
- iii. Receipt of EOI from applicants;
- iv. Evaluation of applicants based on the Pre-Qualification Criteria. Eligible Applicants will be further evaluated based on their presentations;
- v. Short listing of eligible applicants based on evaluation of EOI;
- vi. Issue of RFP document to short listed applicants;
- vii. Receipt of bids;
- viii. Evaluation of Applicants based on parameters stipulated in the RFP document under Quality-cum-Cost Based Selection (QCBS);
- ix. Opening of commercial bids for the eligible applicants; and
- x. Selection of successful applicant and award of contract.

5. ELIGIBILITY CRITERIA

Sr. No	Criteria	Requirements / Supporting Document to be submitted along with EOI
i	Legal Status	<p>The Applicant shall be an entity incorporated / registered in India for consultancy services to external clients.</p> <p>Details of legal status of the Applicant / type of the organisation in Form A.</p>
ii	Work Experience	<p>A. The Applicant along with Technical Partners (as defined under Keywords and Abbreviations), if applicable, shall demonstrate competence, capability and track record in “similar projects” (as explained in “a to e” below) in rendering consultancy services, in India or globally, for designing and implementing processes / units / systems of the Project covering the following areas:</p> <p>a. Process automation including standardisation for receipt, storage, retrieval, dispatch and processing of goods broadly covering the following:</p> <p>(i) Standardisation of storage and transportation units.</p> <p>(ii) Warehouse layout and design along with Warehouse Management System (WMS).</p> <p>(iii) Material Handling Systems such as ASRS (Automatic Storage and Retrieval System), Conveyor Systems, Automated Guided Vehicles (AGVs), Robotic Systems, etc.</p> <p>b. Building Architecture.</p> <p>c. Designing of physical and electronic security and surveillance systems for safeguarding of facility (treasure as well as human and physical assets); cybersecurity for data and IT infrastructure.</p> <p>d. Designing of an Inventory Management System to forecast demand at various distribution points and maintain targeted</p>

		<p>inventory levels; identification, capture, track and trace and real time monitoring of goods using barcodes / QR Codes / RFID, etc.; ongoing route planning of remittances for optimisation, etc.</p> <p>e. Designing of a centralised command centre hosting digital twins of the entire network; capturing of structured and unstructured data flow from devices; data analytics; live data dashboards, etc.</p> <p>B. This experience should have been covered in either a single assignment or across multiple assignments, started during the last 5 years ending August 31, 2024, carried out for Government / Semi-Government / Central Banks / Monetary Authorities / Public Sector Undertaking (PSU) / Banks / Financial Institutions / Private Sector Organisations, etc., in India and / or globally.</p> <p>C. Demonstrating experience in designing and implementation at least one completed project in each area as mentioned in point A above is the minimum qualifying criteria.</p> <p>D. Experience in Currency Management: The currency management in India has been briefly summarized in para 2.1 of Chapter 2 of this document. Chapter 3 provides detailed Scope of Work for modernisation of currency management infrastructure in India. Currency Management broadly encapsulates the entire lifecycle of currency (banknotes / coins) — from designing and printing / minting, to distribution, storage, processing of notes, and eventual destruction. This process may involve automation and include related aspects such as logistics, ASRS, AGVs, CVPS, SBS, Warehousing Management Systems (WMS), etc. The ecosystem includes paper mills, printing presses, RBI IOs, CCs, bank branches, and other stakeholders. Therefore, currency management experience, involves working across these different stakeholder locations, ensuring a smooth and efficient flow of currency throughout the entire supply chain. The eligible project for considering currency management experience shall be related to involvement of the entity in the operation of Centralized Command</p>
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		<p>Systems; design and implementation of currency vault or vaults for security material related to currency (such as paper for banknotes, ink for banknotes, etc.); carrying out automation / standardisation in handling (storage / transportation / distribution / processing/ etc.) of currency / security material related to currency, implementation of security measures while handling currency, printing of banknotes, banknote paper, etc.</p> <p>E. Projects shown under Work Experience, in India or abroad, should have had –</p> <ul style="list-style-type: none"> - Minimum project value of ₹20 crore where all areas listed above were covered in a single project. - Minimum project value of ₹5 crore, where each area listed above is shown under different projects. <p>Details of projects (completed / ongoing) to be furnished in Form B.</p> <p>Evaluation will be carried out as per the matrix provided in Annex I.</p> <p>The Applicant shall submit an Undertaking from its Parent or other entities considered as part of Applicant for the purpose of drawing Technical strength as per Form D, as applicable.</p> <p>The Applicant shall also submit an undertaking from all Technical Partners in Form E, as applicable.</p>
iii.	Expertise of key personnel	<p>a) The applicant or its Technical Partner/s should have at least one dedicated expert for each area mentioned at serial number (ii) above. i.e., Applicant should have at least five Key Personnel available.</p> <p>b) The applicant should have in-house experience for area (a) at serial number (ii), i.e., Process Automation including standardisation, and for Project Management. For other areas, experience of Technical Partners is also acceptable.</p>

		Undertaking in this regard shall be submitted in Form D and Form E , as applicable.
iv	Financial standing	<p>The Applicant shall have an average annual Financial Turnover of minimum ₹50 crore for the last three financial years concluding on March 31, 2024.</p> <p>The Applicant shall submit the credentials regarding Financial Turnover as per Form C.</p>
		<p>The Applicant shall have positive net-worth for the last three financial years concluding on March 31, 2024.</p> <p>The Applicant shall submit the credentials regarding net worth as per Form C.</p> <p>The Applicant shall submit an Undertaking from its Parent entity for the purpose of drawing financial strength as per Form D, as applicable.</p>
v	Miscellaneous	The applicant should submit the required declarations as per the Form F .

6. SUBMISSION OF EOI

6.1 Intending applicants are required to submit documents to show experience / financial standing, etc., as per the relevant formats indicated in Clause 10 – List of documents.

6.2 The applicant shall ensure that the following documents are necessarily attached to the application, as indicated in the check list of documents, to be submitted with the EOI:

- i. Self-Certification regarding Incorporation of the firm / company.
- ii. Self-certification of the work orders and completion certificate/s issued by the competent authority/ies stating that the applicant had satisfactorily carried out the said contract work and having successfully completed as per Contract entered into thereof (Form B).

6.3 Each page of the application shall be signed by the person/(s) authorized to sign on behalf of the organisation.

6.4 The applicant shall not attach any information other than that mentioned above, i.e., 6.1 to 6.3, to be eligible for consideration for selection.

6.5 Clarifications on the EOI, if any, may be obtained from the Bank through samudraeoi@rbi.org.in as provided in the **Schedule (Chapter 1)**.

6.6 The officials of the Bank may be contacted over phone at +91 22-2260 4415 / 2260 4413 between 1000 hrs (IST) to 1730 hrs (IST) on working days for guidance requiring for the process.

6.7 Intending applicants are required to submit a self-scoring sheet as per the criteria mentioned in Evaluation Matrix ([ANNEX I](#)) along with supporting documents.

7. EVALUATION OF EOI

7.1 The applicants should comply with all the requirements mentioned in this document.

7.2 The applicants will be shortlisted based on evaluation matrix enclosed as [ANNEX-I](#). The applicants should score at least the minimum eligibility marks / cut-off against Pre-Qualification Criteria.

7.3 The applicants passing the Pre-Qualification Criteria will be invited for making presentations and would be evaluated based on the same. Applicants not meeting the prescribed minimum eligibility marks / cut-off against Pre-Qualification criteria will not be shortlisted for making presentation.

7.4 The applicants who score minimum 70 out of 100 will be shortlisted for RFP. In case of more than 8 applicants getting shortlisted, only top 8 will be considered for issuance of RFP.

7.5 The maximum marks assigned to the following parameters in the Evaluation Matrix ([ANNEX-I](#)) of this EOI may be scaled down as mentioned below for evaluation of Technical Bids during the RFP stage, which shall follow this EOI:

- a. Project Experience in Domain areas – 20 marks.
- b. Key Personnel having experience in various domain areas – 10 marks.

Further, Technical Bid evaluation in RFP shall include other parameters as deemed suitable by the Bank.

7.6 The applicant should ensure continuity of Key Personnel shown in EOI stage during the RFP process as well. In case Key Personnel are proposed to be changed by the applicant during RFP process then it must be ensured that Key Personnel with equivalent or better experience and qualifications are made available.

7.7 Any information / document submitted by the applicant post cut-off time and date of submission of EOI will not be considered by the Bank. However, the Bank may at its discretion ask for any additional documents, inputs for the purpose of evaluation of the EOI applications.

8. OTHER INSTRUCTIONS

(applicable to Technical partners as well, unless explicitly exempted)

8.1 Conflict of Interest

Applicants shall not have a conflict of interest. All applicants found to have a conflict of interest, as mentioned below, will be disqualified. The Bank's decision in this regard will be final.

(a) Applicants in two or more different applications having controlling shareholders in common.

Or

(b) The applicants that have a business or family relationship (as defined under Companies Act, 2013) with such members of the RBI Staff who are directly or indirectly involved in this project shall not be considered for selection.

8.2 Prohibited Practices

8.2.1. The Bank's policy requires that Applicant (including its Technical Partners) observes the highest standards of ethics during the EOI process. In pursuance of this policy, the Bank defines, for the purpose of these provisions, the terms set forth herein as prohibited practices:

- i. "Corrupt practice" means the offering, giving, receiving or soliciting of anything of any value to influence decision in matters relating to this project;
- ii. "Fraudulent practice" means a misrepresentation, suppression of facts in order to influence the selection and award of a contract to the detriment of the Bank, and includes collusive practices among Applicants (prior to or after bid submission), designed to establish bid prices at artificially non-competitive levels and to deprive the Bank of the benefits of free and open competition;
- iii. "Collusive practice" means a scheme or arrangement between two or more Applicants, designed to establish bid prices at artificially, non-competitive levels; and
- iv. "Coercive practice" means harming or threatening to harm, directly or indirectly, persons or their property to influence their participation in this EOI.

8.2.2. The Bank shall reject a proposal for award of work if it is determined that the Applicant recommended for award of work was engaged in prohibited practices in competing for the work in question. The Bank's decision shall be final and binding.

8.2.3. The Bank shall declare an Applicant ineligible, either indefinitely or for a stated period of time from being awarded a contract / contracts, if at any point of time it is determined that

the Applicant was engaged in prohibited practices in competing for the award of work / contract or in executing the contract. The Bank's decision shall be final.

8.3 Integrity Pact

- (a) The Applicants shall sign a Pre-Contract Integrity Pact (**Form G**) and shall note that the pre-contract integrity pact submitted by them along with the application will be valid for the tenure of the contract and extension of the contract, if any, thereafter. Further, Integrity Pact is deemed as part of the contract so that the parties concerned are bound by its provisions.
- (b) In case of an applicant who proposes to bring in Technical Partners, all the Technical Partners besides the applicant should sign the Integrity Pact.
- (c) The Integrity Pact shall be executed on stamp paper as per The Maharashtra Stamp Act. If the Integrity Pact has to be executed by an authorised signatory residing in a foreign country, the authorised signatory shall sign the Integrity Pact in her / his country or execute Power of Attorney in favour of his / her representative in India authorising the Power of Attorney holder to sign the Integrity Pact in India on his / her behalf. In both cases, the agreement or Power of Attorney shall either be: (i) Notarised in the country of the Applicant and be apostilled or (ii) be attested by authorised official of the concerned Indian Consulate / Embassy. The Power of Attorney shall also be stamped in India as per the Indian Stamp Act, 1899.

8.4 Non-Disclosure Clause

- (a) The Applicant shall treat all documents, information, data and communication of and with the Bank as confidential.
- (b) The successful Applicant shall not, without the Bank's prior written consent, disclose the contract or any specification, plan, sample or information or data or drawings / designs furnished by or on behalf of the Bank to any person other than the person(s) employed by the Agency in the performance of the work.
- (c) Further, any such disclosure to any such person employed by the Applicant shall be made in utmost confidence and should extend only so far as may be necessary and relevant for the purpose of such performance and shall be subject to the terms and conditions of the Non- Disclosure clause.
- (d) The Applicant shall not, without the Bank's prior written consent, make use of any document or information mentioned in these conditions of the EOI except for the sole purpose of this EOI. The Applicants shall abide by the above Non-Disclosure clause and accordingly shall submit

a Non-Disclosure Agreement as per **Form H**.

(e) Further, the operation of the applicant in Pakistan or China, if any, should be suitably firewalled from the contract / operations with Government of India. The Applicant shall also declare that no employee who has previously worked or been posted in Pakistan or China in any capacity is engaged by the Applicant for this project and that no Pakistan national or person of Pakistan Origin should be engaged by the Applicant for the project. The Applicant shall also furnish a declaration, inter-alia, undertaking to abide by this condition in **Form F**.

8.5 Amendment to EOI Document

8.5.1. At any time prior to the deadline for submission of EOI applications, the Bank either on its own or on the basis of feedback received from Applicant/s, may amend the EOI document by issuing addenda.

8.5.2. Any addendum issued under the above clause shall be part of the EOI document and shall be posted only at the Bank's website.

8.5.3. To give Applicants reasonable time to take an addendum into account in preparing their Applications, the Bank may, at its discretion, extend the deadline for the submission of the EOI Applications. Further if required, Bank may, at its sole discretion, also decide to extend the deadline for submission of the EOI applications.

8.6 Pre-bid Meeting

The Bank will arrange a clarification meeting with all the prospective applicants on date and address mentioned in the **Schedule (Chapter 1)** to clarify the details of the requirements of Selection as also any other points/ doubts. Applicant/s is / are requested to inform the details of persons who will be attending the meeting by email to samudraeoi@rbi.org.in, latest by 1700 hours IST on September 26, 2024. A maximum of two persons from an applicant will be allowed to attend the pre-bid meeting.

8.7 Language of Application

The language used in the Application as also in the supporting documents shall be in English only. In case, any of the supporting documents are not in English, Applicant shall submit certified translated copies of those documents in English.

8.8 Filling of Application Forms

8.8.1. All information, as called for in the enclosed forms, shall be furnished against the relevant columns in the forms. If for any reason, information is furnished on a separate sheet, this fact

shall be mentioned in the relevant column/s. Even if no information is to be provided in a column, a 'nil' or 'no such case' entry shall be made in that column. If any particulars / queries are not applicable in case of any applicant, it shall be stated as 'not applicable'. The applicants are cautioned that not giving complete information called for in the application forms or not giving it in clear terms or making any change in the prescribed forms or deliberately suppressing information may result in the applicant being summarily disqualified. Applications received after the specified date for submission will not be considered.

8.8.2. The application shall be neatly printed.

8.8.3. Notice inviting EOI placed on the RBI website and released in Newspapers, is part of this document and shall be considered and interpreted for all purposes in connection with selection of applicants. The applicant may furnish any additional information, which is deemed necessary to establish its capability to successfully complete this project. Superfluous information need not be furnished, and no information shall be entertained after submission of EOI document unless specifically called for by the Bank.

8.8.4. Any information furnished by any applicant if found to be incorrect either immediately on opening of the EOI application or at a later date, shall render the applicant liable to be debarred from participating in this project.

8.8.5. The applicant shall submit a checklist indicating the list of documents provided along with the application (**List of documents - Chapter 10**)

8.8.6. If space in the proforma is found insufficient for furnishing all the required details, such information shall be supplemented on separate sheet/s stating therein the part of the proforma and Serial Number to which it relates. Separate Sheet/s shall be used for each part for the purpose.

8.8.7. Any letter or document, accompanying the EOI form, shall be submitted only in original.

8.8.8. The Applicant shall bear all costs associated with the preparation, submission of its EOI Application and for activities indicated in the Scope of Work. The Bank will in no case be responsible or liable for these costs, regardless of the conduct or outcome of the process.

8.8.9. The Bank shall be entitled to seek additional documents/ information from any applicant at any point of time.

8.8.10. The applicants shall disclose details of all pending/ ongoing litigations, disputes, arbitrations, awards against them by Judicial/ Statutory authorities having bearing on the financials of the applicant, along with the likely quantum of liability in terms of home currency

of the applicant.

8.9 Signing of the Application and Number of Copies

8.9.1. The Application shall be typed and signed on all the pages by the person/s duly authorised to sign on behalf of the Applicant. **The power of attorney duly notarised** and on a stamp paper authorising the person/s to sign and act on behalf of the firm, shall be submitted.

8.9.2. An authorised representative shall have the authority to conduct all business functions and incur liabilities related thereto for and on behalf of the Applicant, during the pre-qualification process and thereafter.

8.10 Sealing of Application

The original application shall be sealed in a single large envelope and submitted on or before the final date and time for submission of the application, as specified in the **Chapter 1 – Schedule** of the EOI application.

8.11 Deadline and Address for Submission of EOI applications

8.11.1. EOI applications shall be submitted to the address mentioned in the **Schedule under Chapter 1** of EOI application, by hand or through registered post or courier service and not later than the specified time on the final date of submission, as indicated in the **Schedule under Chapter 1**. In respect of applications received by post or courier, the Bank shall not assume any responsibility for any delayed delivery. The Applicants may note that under no circumstances, the EOI applications should be submitted by email at the address provided in the EOI document.

8.11.2. Application, received after the deadline (i.e. scheduled hour and date) for submission of the application shall not be considered.

8.11.3. All envelopes shall be titled "**SUBMISSION OF EOI FOR PROCUREMENT OF CONSULTANCY AND PROJECT MANAGEMENT SERVICES FOR MODERNISATION OF CURRENCY MANAGEMENT INFRASTRUCTURE IN INDIA** " clearly marked in English along with the name and address of the Applicant. Such envelopes, if delivered by hand, shall be dropped in a drop box placed for the purpose at the address mentioned in **Schedule under Chapter 1** during the office hours i.e. between 1000 hrs (IST) and 1730 hrs (IST) excluding Saturday, Sunday and Holidays up to 1500 Hrs. on the last day of the submission of the EOI document.

8.11.4. The Bank may, at its discretion, extend the deadline for the submission of the EOI Application, in which case all the rights and obligations of RBI and those of the Applicants, subject to the previous deadline, shall thereafter be subject to the deadline as extended.

8.12 Clarifications on Application

8.12.1. The Applicants shall be evaluated on the basis of the application and the supporting documents submitted by them. RBI shall not be under any obligation to seek any further information or clarifications from any applicant.

8.12.2. Without prejudice to the above clause, in order to assist in the evaluation of applications, RBI may, at its sole discretion, ask any Applicant for any clarification on its application, which shall be submitted by the applicant within a stated period of time.

8.12.3. If an Applicant does not provide clarifications by the date and time as specified in the Bank's request for clarification, its application shall be liable to be rejected.

8.12.4. It is clarified that Applicants shall not be required to submit on their own, additional information or materials subsequent to the date of submission and such materials, if submitted, shall not be considered. It is therefore, essential to ensure that all questions/queries are answered fully in the proforma or otherwise. The pages of the EOI document, its annex and additional information (all taken together shall be considered as the EOI application), if any submitted, shall be numbered sequentially and signed. General responses such as "included in brochure" without specific item reference, are to be avoided.

8.13 Responsiveness of Applicants

8.13.1. An application, which does not meet all the requirements of the EOI Document, shall be rejected forthwith and the Bank's decision in this regard will be final.

8.13.2. The Applicants shall note that this EOI is intended to provide preliminary information. The information contained herein shall not in any way be construed as binding on the Bank, its agents, successors or assignees.

8.13.3. The Applicants are advised that the selection for this Project shall be entirely at the discretion of the Bank. Applicants shall be deemed to have understood and agreed that no explanation or justification of any aspect of the EOI process shall be given by the Bank and that the results of the EOI process shall be without any right of appeal to the Applicants, whatsoever.

8.13.4. All documents and other information submitted by an Applicant to the Bank shall become the property of the Bank. Applicants shall treat all information (which they come to have in connection with this project) as strictly confidential. The Bank shall not return any EOI document submitted to it by the Applicants.

8.14 Withdrawal of Applications

8.14.1. No modification or substitution of the submitted application shall be allowed.

8.14.2. An Applicant may withdraw its application after submission, provided that written notice of the withdrawal is received by RBI before the scheduled hour and date for submission of the applications. In case an Applicant wants to resubmit his/her application, he/she shall submit a fresh application following all the applicable conditions.

8.14.3. The withdrawal notice shall be prepared in Original only and each page of the notice shall be signed and stamped by the authorised signatories. The copy of the notice shall be duly marked "WITHDRAWAL".

8.15 Right to Accept / Reject any or all Applications

The Bank reserves the right to accept or reject any or all the applications and to annul the qualification process at any time without any liability or any obligation for such acceptance, rejection or annulment. The Bank's decision in the matter will be final.

8.16 Attachments

8.16.1. Applicants shall attach clearly marked and referenced continuation sheets in the event that the space provided in the EOI Document is found insufficient.

8.16.2. In responding to the EOI application, Applicants shall demonstrate their capabilities in relation to the requirements of the project/work as envisaged, by providing materials/information based on their experience, past performance, their personnel and financial resources.

8.16.3. It is expressly clarified that before submitting the EOI, the Applicant must have examined carefully the contents of all the documents and any failure to comply with any of the requirement of the EOI document will be at the Applicant's risk only.

8.17 Declaration Regarding Country sharing Land Border

Compliance to the Rule 144(xi) of GFR 2017 inserted vide Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India and its subsequent revisions shall be a part of EOI requirement for this work. In this regard, Applicant shall submit a copy of Undertaking / Declaration / Certificate on their letter head duly sealed and signed by the authorised signatory in the format given at **FORM I**.

8.18 Evaluation of the Applicants on the basis of EOI Application

Only those applications, which meet the requirements of the EOI Document, shall be processed further. Other applications shall be rejected under the Clause **8.8.1** above.

8.19 Jurisdiction

All disputes arising shall be deemed to have arisen at Mumbai, shall be subject to the

jurisdiction of the appropriate court at Mumbai, and shall be governed by the laws of India.

8.20 Process of Selection

8.20.1. All the EOI applications received will be screened as stipulated in Evaluation of EOI under Chapter 7.

8.20.2. The RFP will be issued to the shortlisted applicants. The decision of the Bank in shortlisting of applicants for RFP will be final and no correspondence in this regard will be entertained.

8.21 All restrictive / obligatory clauses applicable to the Applicant shall be applicable to the Technical Partners.

9. OVERVIEW OF CURRENCY MANAGEMENT CENTRE (CMC)

9.1 Layout / Design

The location of the building should generally be at the centre of the plot and sufficient space from all sides is to be kept vacant from security point of view, as also for convenient maneuverability of trucks/ vehicles and compliance with fire department regulations etc.

The CMC would have the following two areas duly segregated:

A. Core Operations Area (Storage and Processing Building)

The building for core area will, inter-alia, house -

- Loading / Unloading garages / bays to handle branches / CCs.
- Strong Rooms / Vaults.
- Material Handling Equipment - Conveyors, AGVs, Palletiser / de-palletiser robots, ASRS, etc.
- Banknote Processing Area housing CVPS and SBS.
- Monitoring and Control Room(s).
- Provisions for Training Centre, Video Conference Room, Cabins, Storage areas, Dress Change room with Locker facility, Mini dining area.
- Appropriate health / hygiene standards, such as OSHAS (Occupational Safety and Health Administration Standards) or equivalent, shall be followed in the workplace. Appropriate workplace and surrounding lighting have to be factored in.

B. Peripheral Area

This area includes other related facilities inside the CMC premises surrounding the core area

- Security Office, Administrative Office Building.
- Internal Communication Infrastructure.
- Residential arrangement, Toilets, Creche, parking for Security Staff / Guard room, Armory, Arms repair / maintenance area, Truck Parking Area. Residential and core security area campus should be separate preferably.
- Power Station - Generator / Auxiliary Power Units, Fuel storage along with pumping facility.
- Sewage Treatment Plant, Rainwater Harvesting, Air Conditioning (AC) plant, Water Treatment Plant.

- Fire water network and sprinkler system etc.

9.2 Security

A. Core Building

- Single entry and exit for the building with fire exit (apart from loading / un-loading bays), Baggage scanner, Door Frame Metal Detector (DFMD), etc., Reception area.
- Security system for access to service providers, Adequate CCTV coverage, Burglar alarm with hotline connectivity, fire control /alarm, intruder detection / alarm etc.
- Safety corridor / passage around the area, Dynamic Lightning Arrestor.

B. Peripheral Area

- Security office, An Armory, Arms repair / maintenance area.
- A physical perimeter protection system having appropriate compound wall, landscape from security perspective
- Separate entrance / exit for vehicles, service providers, staff, etc., for Inward and Outward remittances, application to record and track entry-exit.
- Deployment of Sniffer dogs, checking of remittance vehicles, Security Watch Towers, CCTV coverage, Burglar alarm, hotline with connectivity to the nearest police station.
- Fire alarm, Firefighting System including smoke detection and source identification, Fire escape zone / emergency exit, sprinkler system as per Government guidelines
- Dynamic Lightning Arrestor.

9.3 Architectural and Construction related Elements

A. Common Elements for both Core Building and Administration Building

- Aesthetic Architectural elements and MEP related features.
- Plans/ designs to minimise the impact on the environment with appropriate Green Building certification from IGBC or LEED or GRIHA.
- Optimal use of suitable energy conservation methodologies including grid interactive solar power system, landfills, etc.

B. Elements Specific to Core Building

- Waste storage (temporarily before disposal), disposal of waste.
- Air conditioning with climate control.
- Burglary resistance, fire resistance, fire-fighting intruder resistance, etc.

9.4 Other Infrastructural Elements in the Core Building

9.4.1. Loading / Unloading Garages / Bays

- Movable, height adjustable loading / unloading platform.
- CCTV coverage.
- Loading and unloading through forklifts / robots, etc.
- Minimal involvement of the personnel / manual processes – Upon completion of the necessary procedures for acceptance (inward remittance), the banknotes boxes would be accepted through sluice gate and conveyor for transfer to the Receipt / Dispatch Station. Similarly, following due procedures, delivery (outward remittance) of banknotes boxes would be picked up by the operators / personnel for loading inside the trucks.

9.4.2. Receipt / Dispatch Station

- The banknotes boxes received / to be dispatched will be subjected to scanning (barcodes / QR codes) and labelling.
- Details to be matched with remittance order.
- Loading on the AGV / conveyor and sending to Storage Vault.
- Adequate Receipt / Dispatch Sections / counters for concurrent receipt and dispatch of boxes.

9.4.3. Strong Rooms / Vaults

- With highest BIS standards as minimum construction standard and having appropriate height for installation of multilevel ASRS.
- Amenable to future expansion. Two gates for safety.
- Access control system for personnel. Entry / exit and movement of AGVs / palettes by means of conveyor.
- 24 hrs CCTV coverage.
- temperature controls suitable for storage, personnel, etc.

9.4.4. Processing Room

- With capability of having CVPS machines grouped / connected with shredding units and addition of machines for future requirements. Movement of banknotes from vault to processing room.
- Of the total area of the processing room, overall open area should be around 50%.
- Automated loading of notes in the machines, repackaging / shrink wrapping, labeling of re-issuable and rejected note bundles and required data management.
- Provision for Fresh air ventilation system / air treatment system / Dust Suction System / Temperature control / sound proofing system, CCTV system, Temporary storage point.
- Secured enclosure for spares outside the processing room and separate enclosure for Reconciliation Team for processing and manual examination of rejected / mutilated / suspect / re-issuable notes.
- Work area should be OSHAS compliant/equivalent standards to maintain hygiene, standards, dust proof, noise proof, etc.

9.4.5. Shredding and Briquetting Room (SBS)

Appropriate size, Arrangement of automated Briquette Collection, processing and disposal mechanism. Layout should allow transportation of the briquettes for disposal.

9.4.6. Safety / Fire safety

- Safety at work to receive the highest priority.
- Arrangements for fire-fighting system, Smoke detection / integrated fire management system for the entire premises, A Fire water Pumping station, automatic Water Sprinkler System.
- Safety for electrical components, systems, sub-systems as per BIS norms.

9.4.7. IT Systems

- CMC's automated and integrated processing to be supported along with security by IT Systems.
- IT systems in CMC to interface with the Bank's Core Banking Solution (CBS) and Centralised Command Centre.
- To ensure near 100% uptime, stability, security, redundancy, Business Continuity Management (BCM) and its testing thereof.
- Adequate Cyber and IT Security required for the Automation Systems.

- Integration layer for Inventory management, transportation management and accounting systems.
- Well-defined Risk Management / Mitigation principles.
- Should facilitate regular audit of the systems; should support physical verification / inspection of the banknotes.

10. LIST OF DOCUMENTS

Sr. No.	Clause No.	Description of Document Attached in support of	Form
1.	5 (i)	Details of Registration - Registering Authority, Date, and Registration No., business / activity of the firm(s). (Attach an attested photocopy of Certificate of Registration)	Form A
2.		Legal Status of the Applicant / Type of the organisation: (Whether a partnership Firm / Private Limited company/ Public Limited Company / Co-operative Body)	
3.		General Information about the Applicant	
4.	5 (ii) & 6.2.(ii)	Work Experience - Details of Projects (Completed / Ongoing)	Form B
5.	5 (iv)	Format for Financial Position of the Applicant	Form C
6.	5 (ii)	Undertaking from Parent Entity / holding company/ its subsidiary or subsidiary companies/ its branch offices / member of the same global entity	Form D
7.	5 (ii)	Undertaking from Technical Partners	Form E
8.	5 (v) & 8.4 (e)	Declarations	Form F
9.	8.3	Integrity Pact	Form G
10.	8.4	Non-Disclosure Agreement	Form H
11.	8.17	Declaration regarding countries sharing land border	Form I

Note: Other relevant document(s) may be submitted and make the corresponding entry in the above table.

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

ANNEX I

Evaluation Matrix

Pre-Qualification Criteria (Total 90 marks)																												
Parameter	Eligibility Criteria	Maximum Allotted Marks	Criteria for Marking		Minimum Score Required																							
Project Experience in Domain areas	<p>In designing and implementation of the following areas in the last 5 years ended on August 31, 2024:</p> <p>(a) Process Automation including standardisation (Weight - 40%) Maximum - 16 marks</p> <p>(b) Building Architecture (Weight - 20%) Maximum - 8 marks</p> <p>(c) Security Systems – physical, electronic, and cyber, across the supply chain (Weight - 15%) Maximum - 6 marks</p> <p>(d) Centralised Command Centre including data analytics (Weight - 15%) Maximum - 6 marks</p>	50	<p>A. For 40 marks:</p> <table border="1"> <thead> <tr> <th rowspan="2">No. of Ongoing Projects</th> <th colspan="3">No. of Projects Completed</th> </tr> <tr> <th>1</th> <th>2</th> <th>3 or more</th> </tr> </thead> <tbody> <tr> <td>0</td> <td>20</td> <td>30</td> <td>40</td> </tr> <tr> <td>1</td> <td>25</td> <td>35</td> <td>40</td> </tr> <tr> <td>2</td> <td>30</td> <td>40</td> <td>40</td> </tr> <tr> <td>3 or more</td> <td>35</td> <td>40</td> <td>40</td> </tr> </tbody> </table> <p><i>The above matrix is for area-wise scoring,</i></p>		No. of Ongoing Projects	No. of Projects Completed			1	2	3 or more	0	20	30	40	1	25	35	40	2	30	40	40	3 or more	35	40	40	
No. of Ongoing Projects	No. of Projects Completed																											
	1	2	3 or more																									
0	20	30	40																									
1	25	35	40																									
2	30	40	40																									
3 or more	35	40	40																									

	<p>(e) Inventory Management System including remittance planning / logistics / supply chain management (Weight - 10%) Maximum - 4 marks</p> <p>Minimum Qualifying Criteria –</p> <p>a. Demonstrating experience in designing and implementation of one completed project in each area is the minimum qualifying criteria.</p> <p>b. Further, Projects shown under Work Experience should have had-</p> <p>-Minimum project value of ₹20 crore where all areas listed above were covered in a single project.</p> <p>-Minimum project value of ₹5 crore, where each area listed above is shown under different projects.</p>		<p><i>thus score per area will range between 20-40. This score will be multiplied by the weightage assigned to that area. Overall score (across all areas) will be between 20-40.</i></p> <p>B: For 10 marks:</p> <p>If experience is demonstrated in:</p> <p>(i) 2 areas in a single project (ongoing/completed), scoring would be as follows:</p> <p style="padding-left: 40px;">- In 1 such project – 4 marks</p> <p style="padding-left: 40px;">- In 2 or more such projects – 6 marks</p> <p>(ii) 3 or more areas is demonstrated in a single project – 10 marks [<i>marking for (i) above is not applicable in this case</i>]</p>			
Experience in Currency Management	Work Experience in Currency Management in the past 5 years ended on August 31, 2024 in the five areas mentioned above (Project Experience).	10	No. of Projects	On-going	Completed (as on	

			<table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td></td> <td></td> <td style="text-align: center;">August 31, 2024)</td> </tr> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">2.5</td> <td style="text-align: center;">5</td> </tr> <tr> <td style="text-align: center;">2 or more</td> <td style="text-align: center;">5</td> <td style="text-align: center;">10</td> </tr> </table> <p>[Area-wise multiplication factors - (1 of the above-mentioned areas – 40%, 2 areas – 75%, 3 and more areas – 100%] Subject to maximum of 10 marks.</p>			August 31, 2024)	1	2.5	5	2 or more	5	10	
		August 31, 2024)											
1	2.5	5											
2 or more	5	10											
Availability of Required Expertise in-house (Key Personnel)	<p>Experts having experience of at least 10 years are available either in-house or can be arranged through Technical Partners in the following broad areas:</p> <p>(a) Process Automation including standardisation – 2 marks</p> <p>(b) Building Architecture – maximum 2 marks</p> <p>(c) Security Systems – physical, electronic, and cyber, across the supply chain –</p>	15	<p>For (b) to (e)</p> <p>If available in-house – 2 marks per domain; If arranged through Technical Partner/s - 1 per domain.</p> <p>For (a) & (f) – only in-house – 2 marks and 5 marks, respectively.</p>										

	<p>maximum 2 marks</p> <p>(d) Centralised Command Centre including data analytics – maximum 2 marks</p> <p>(e) Inventory Management System including remittance planning / logistics / supply chain management - maximum 2 marks</p> <p>(f) Project Management – 5 marks.</p> <p><i>Minimum Qualifying Criteria –</i></p> <p><i>The applicant or its Technical Partner/s should have</i></p> <p><i>- at least one dedicated expert for area ‘a’ to ‘e’, i.e., at least five Key Personnel should be available.</i></p> <p><i>- In-house experience for (a) and (f) above is mandatory.</i></p>			
Financial Standing	Turnover and Net Profit (average of last 3 years)	15	<p>Turnover – Maximum 7.5 marks</p> <p>₹50 crore to <75 crore – 2.5 marks</p> <p>₹75 crore to < 100 crore – 5 marks</p> <p>₹100 crore or above – 7.5 marks</p> <p>Net Profit – Maximum 7.5 marks</p>	

			₹5 crore to <₹7.5 crore– 2.5 marks ₹7.5 crore to <₹10 crore - 5 marks ₹10 crore above – 7.5 marks	
	Total	90		64@

@ Please note that the overall cutoff for eligibility is not the sum of minimum cutoffs of individual parameters

Presentation Criteria (Total 10 marks)

Demonstration and interaction	Applicants who score a minimum of 64 marks out of 90 under pre-qualification criteria shall be eligible to make a presentation before the Bank.	10	Demonstration of the relevance of past experience, capability and expertise in the context of areas of work required under Scope of Work: The Presentations would be assessed through a rating scale by the Bank	
		4	(a) Process Automation including standardisation (40%)	
		2	(b) Architecture (20%)	
		1.5	(c) Security Systems – physical, electronic, and cyber, across the supply chain (15%)	
		1.5	(d) Centralised Command Centre including data analytics (15%)	

		1	(e) Inventory Management System including remittance planning / logistics (10%)	
	Grand Total	100		70

Form A - General Information

Note – Attach separate sheets, if necessary.

Sr. No.	Particulars	Information furnished by the Applicant
1	Name of the Applicant	
2	Please specify, the application is submitted - (a) by an independent entity or (b) by an entity drawing expertise from Technical partners If submitted under (b) provide names of all the Technical partners included thereunder.	
3	Details of Registration/ Incorporation - Registering Authority, Date, and Registration No. etc., Please mention the business / activity of the entities (including Technical Partners, if applicable).	
4	Legal Status of the Applicant (including technical Partners, if applicable) / Type of the organisation: (Whether a partnership Entity / Private Limited company / Public Limited Company / Co-operative Body / Public Sector Undertaking / Government Organisation, etc.) Note: The Applicant, should be registered in India for consultancy services under the relevant statutory laws. Proprietary entities or individuals may not apply.	
5	The Applicant should have been operating in India at least for over the past 5 years as on the date of this EOI	
6	Address and other details of the Applicant	
	(a) Registered Address:	
	(b) Telephone:	
	(c) E-mail id:	
	(d) Website:	
7	Names and designation of Top Management of the Applicant (such as MD, Partners / Directors, etc.,)	

8	Number of years of Consultancy services Experience (Applicant & technical partners, if any)										
9	Ability to provide Bank Guarantee or other equivalent forms of security from a Scheduled Commercial Bank in India (Y/N)										
10	Availability of Registration Certificate (GSTIN) or any other Taxation Registration required by the Government										
11	<p>Whether in-house Key Personnel are available in the following areas of work. If yes, mention the number of personnel available per area and experience (in number of years):</p> <ul style="list-style-type: none"> -Process Automation including standardisation -Building Architecture -Security Systems – physical, electronic, and cyber -Centralised Command Centre including data analytics -Inventory Management System including remittance planning / logistics / supply chain management <p>If not, details of Technical Partners that can be brought in for the areas for which in-house expertise is not available should be furnished. The number of such personnel available per area and work experience should also be mentioned.</p>	<p>In-house Key Personnel:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Work Area</th> <th style="text-align: center;">No. of personnel available</th> <th style="text-align: center;">Years of experience (minimum 10 yrs required)</th> </tr> </thead> <tbody> <tr> <td style="height: 20px;"></td> <td></td> <td></td> </tr> <tr> <td style="height: 20px;"></td> <td></td> <td></td> </tr> </tbody> </table> <p>Similar table as above may be used.</p>	Work Area	No. of personnel available	Years of experience (minimum 10 yrs required)						
Work Area	No. of personnel available	Years of experience (minimum 10 yrs required)									
12	Name, Address and other details of the Chartered Accountants / Auditors of an Entity										
13	Was the Applicant (Technical Partners, if applicable) ever required to suspend any of its project for a period of more than six months continuously after commencement in last three years?										
14	Has the Applicant or any Technical partner, abandoned the awarded project in last three years before its completion? If so, give name of the Client / project and reasons for abandonment.										

15	Has the Applicant or any of its Technical partner, ever transgressed the code of integrity with any entity in any country or has been debarred / banned from competing in any tender by any organisation during the last three years. If so, give details.	
16	Whether any Civil Suit / Litigation arisen in the contracts executed during the last 5 years or being executed by the Applicant / its Technical Partners. If yes, please furnish the details, including name of the project, employer, and nature of work, contract value, work order, date, brief details of litigation, status of case, whether any award was passed against the entity, etc.	
17	Name, Address and other details of the legal advisors / solicitors, if any, of the Applicant	
18	Communication details for resolving queries, if any, with regard to the RFP	
	(a) Name of the contact Person:	
	(b) Designation:	
	(c) Full Postal Address:	
	(d) Telephone / Mobile:	
	(e) Email id:	
19	Address of office through which the proposed work of Reserve Bank of India will be carried out and the name and designation of the Officer-in-Charge.	

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

Form B - Details of Projects (Completed / Ongoing)

(Note – Details of consultancy undertaken for projects started during the last 5 years (either completed or ongoing as on the date of issue of this EOI))

Areas of project:

- A- Process Automation including standardisation
- B- Building Architecture
- C- Security Systems – physical, electronic, and cybersecurity
- D- Centralised Command Centre including data analytics
- E- Inventory Management System including remittance planning/ Logistics / Supply chain
- F- Work relating to Currency Management

Supporting documentary evidence of the project completed / ongoing, brief about the project and any other information, if required, can be given in Annexure.

Sr. No.	Project Name, and Client Name with Location	Project Status (Completed/ Ongoing)	Project Areas (A / B / C / D / E / F) covered in this project	Name of Technical partner, if applicable	Duration of the project (Start and End date to be specified – both contracted and actual)	Project Value (in ₹ crore)	Project Areas (from A to E) to be considered for scoring*
1			Remark – if multiple areas are involved, mention all areas			(Remark - convert in ₹, if in foreign currency, at RBI reference rate on day of contract)	
2							
...							

*If total value of a project is between ₹5cr-<10 cr, it will be considered for scoring under any one area, which is to be indicated by the Applicant in the last column in the above table. If project value is between ₹10 to < 15 cr, then the project can be considered for scoring in any two areas, which Applicant should indicate in last column and so on. This is to ensure that work experience shown in any area qualifies the minimum criteria of ₹5 cr per area as mentioned in Chapter 5 on Eligibility Criteria of the EOI document.

e.g. If Company XYZ has shown work experience in areas B, C, D in a single project with total project value of ₹12 crores then it will be awarded marks for any two areas as indicated by it in the above table. The third area would be considered only if minimum project value would have been at least ₹15 crore.

I/We certify that all the details provided above are true to the best of my/our knowledge.

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

Form C - Format for Financial Position of the Applicant

Name of the Applicant:

Sr. No.	Financial Parameter	FY 2021-22 (in ₹ Crores)	FY 2022-23 (in ₹ Crores)	FY 2023-24 (in ₹ Crores)
1	Turnover			
2	Net Worth			
3	Net Profit			

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

**Form D - Undertaking from the Parent Entity / holding company/ its
subsidiary or subsidiary companies/ its branch offices / member of
the same global entity**

(On the Letter Head)

Name:

Full Address:

Telephone No.:

E-mail address:

The Chief General Manager-in-Charge,
Reserve Bank of India,
Department of Currency Management,
Central Office,
Mumbai 400 001.

Dear Sir,

We refer to the EOI No dated.....for “Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure in India”.

1. We have carefully read and examined the EOI in detail, including in particular, **Clause 5. (ii to iv)** of the EOI, regarding submission of an undertaking, as per the prescribed **Form D** of the EOI.
2. A. We confirm that M/s..... (Insert name of Applicant) has been authorised by us to use our technical capability) for meeting the Technical Eligibility criteria as specified in **Clause 5. (ii and iii)** of the EOI referred to above.

B. We confirm that M/s..... (Insert name of Applicant) has been authorised by us to use our financial strength for meeting the Financial Eligibility criteria as specified in **Clause 5. (iv)** of the EOI referred to above.... (Applicable only if Applicant is using financial strength of parent entity)
3. The information /documents furnished along with the above application are true and authentic to the best of my knowledge and belief. We are well aware of the fact that furnishing of any false information / fabricated documents would lead to rejection of the

application at any stage besides liabilities towards prosecution under appropriate law.

4. All the terms used herein but not defined, shall have the meaning as ascribed to the said terms under the EOI.

Date:

Place:

Signature of the Authorised Person

(With Name / Address / Seal / Stamp)

Form E - Declaration Form for Technical Partners

The Chief General Manager-in-Charge,
Reserve Bank of India,
Department of Currency Management,
Central Office,
Mumbai 400 001.

Dear Sir,

I, the undersigned _____, the Authorised Signatory of M/s _____ am competent to sign this declaration and execute this declaration document. I have carefully read and understood all terms and conditions of the EOI document and hereby convey the consent / acceptance for collaborating with the Applicant as a Technical Partner having expertise in domains/disciplines of -----.

I _____ (Technical Partner) hereby also declare that I and /or the Firm / Entity namely M/s. _____ was not blacklisted by any Government Agency for any fraudulent practices during the last three years ending date of submission of the declaration. The information / documents furnished along with the above application are true and authentic to the best of my knowledge and belief. I am well aware of the fact that furnishing of any false information / fabricated documents would lead to rejection of the application at any stage besides liabilities towards prosecution under appropriate law.

Date:

Place:

Signature of the Authorised Person (With Name / Address / Seal / Stamp)

.....

Authorised Signatory

(With Company Seal & signature)
@ One undertaking per Technical Partner

Form F - Declarations

The Applicant declares / undertakes that -

1. The signatory is competent and legally authorised to submit the application/ bid and / or to enter into legally binding contract.
2. The Applicant is not in the list of blacklisted /debarred firms of any Government Agency anywhere in the world, for participating in the EOI, under any laws or official regulations in the last three years.
3. The Applicant and its Technical partners have not had any previous transgressions of code of integrity with any entity in any country during the last three years.
4. The Applicant accepts all the terms and conditions of this EOI and abides by it without any counter conditions.
5. The information submitted in the EOI documents is correct and the Applicant is aware that any information provided is found to be false at a later stage, the Bank reserves the right to reject / disqualify the Applicant at any stage without assigning any reason.
6. No agents are engaged or proposed to be engaged for participation in this EOI or at any later stage during or execution of RFP.
7. The operation of the Applicant in Pakistan or China, if any, would be suitably firewalled from the contract / operations with Government of India. No employee who has previously worked or been posted in Pakistan or China in any capacity would be engaged by the Applicant for this project and that no Pakistan national or person of Pakistan Origin would be engaged by the Applicant for the project

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

Form G – Pre- Contract Integrity Pact

1. General

This pre-contract Agreement (hereinafter called the “Integrity Pact”) is made on.....day of the month of 2024 between the Reserve Bank of India, Department of Currency Management, Central Office, Mumbai acting through the Chief General Manager-in- Charge hereinafter called the "PRINCIPAL", which expression shall mean and include, unless the context otherwise requires, its successors in office and assigns) of the First Part and M/srepresented by Mr / Ms ,.....(Add designation of the APPLICANT) (hereinafter called the "APPLICANT" which expression shall mean and include, unless the context otherwise requires, his successors and permitted assigns) of the Second Part.

WHEREAS the PRINCIPAL proposes to procure Consultancy and Project Management Services for Modernisation of its Currency Management Infrastructure across the country and the APPLICANT is willing to offer/ has offered the services and WHEREAS the APPLICANT is a (please indicate category e.g. private company/ public company/ Government undertaking/ partnership, etc.) constituted in accordance with the relevant law in the matter and the PRINCIPAL is a statutory body performing its functions under the Reserve Bank of India Act, 1934 and other relevant legislations.

NOW, THEREFORE,

To avoid all forms of corruption by following a system that is fair, transparent and free from any influence/prejudiced dealings prior to, during and subsequent to the currency of the contract to be entered into with a view to:

Enabling the PRINCIPAL to receive the desired services at a competitive price in conformity with the defined specifications by avoiding the high cost and the distortionary impact of corruption on public procurement, and enabling APPLICANT to abstain from bribing or indulging in any corrupt practice in order to secure the contract by providing assurance to them that their competitors will also abstain from bribing and other corrupt practices and the PRINCIPAL will commit to prevent corruption, in any form, by its officials by following transparent procedures. The parties hereto hereby agree to enter into this Integrity Pact and

agree as follows:

2. Commitments of the PRINCIPAL

- 2.1** The PRINCIPAL undertakes that no official of the PRINCIPAL, connected directly or indirectly with the contract, will demand, take a promise for or accept, directly or through intermediaries, any bribe, consideration, gift, reward, favour or any material or immaterial benefit or any other advantage from the APPLICANT, either for themselves or for any person, organisation or third party related to the contract in exchange for an advantage in the bidding process, bid evaluation, contracting or implementation process related to the contract.
- 2.2** The PRINCIPAL will, during the pre-contract stage, treat all APPLICANTs alike, and will provide to all APPLICANTs the same information and will not provide any such information to any particular APPLICANT which could afford an advantage to that particular APPLICANT in comparison to other APPLICANTs.
- 2.3** All the officials of the PRINCIPAL will report to the appropriate authority any attempted or completed breaches of the above commitments as well as any substantial suspicion of such a breach.
- 2.4** In case any such preceding misconduct on the part of such official(s) is reported by the APPLICANT to the PRINCIPAL with full and verifiable facts and the same is prima facie found to be correct by the PRINCIPAL necessary disciplinary proceedings, or any other action as deemed fit, including criminal proceedings may be initiated by the PRINCIPAL and such a person shall be debarred from further dealings related to the contract process. In such a case while an enquiry is being conducted by the PRINCIPAL the proceedings under the contract would not be stalled.

3. Commitments of APPLICANT

The APPLICANT commits itself to take all measures necessary to prevent corrupt practices, unfair means and illegal activities during any stage of its bid or during any pre-contract or post-contract stage in order to secure the contract or in furtherance to secure it and in particular commit itself to the following:

- 3.1** The APPLICANT will not offer, directly or through intermediaries, any bribe, gift,

consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the PRINCIPAL, connected directly or indirectly with the bidding process, or to any person, organisation or third party related to the contract in exchange for any advantage in the bidding, evaluation, contracting and implementation of the contract.

- 3.2** The APPLICANT further undertakes and declares / represents that it has not given, offered or promised to give, directly or indirectly any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the PRINCIPAL or otherwise in procuring the Contract or forbearing to do or having done any act in relation to the obtaining or execution of the contract or any other contract with the PRINCIPAL for showing or forbearing to show favour or disfavour to any person in relation to the contract or any other contract with the PRINCIPAL
- 3.3** APPLICANT shall disclose in writing the name and address of its representatives and Indian APPLICANTS shall disclose their foreign principals or associates, if any.
- 3.4** APPLICANT shall disclose in writing the payments to be made by them to any intermediary, in connection with this bid/contract.
- 3.5** The APPLICANT, either while presenting the bid or during pre-contract negotiations or before signing the contract, shall disclose in writing payments, if any, he has made / is committed to or intends to make to officials of the PRINCIPAL or their family members or any other intermediaries in connection with the contract or otherwise and the details of services agreed upon for such payments.
- 3.6** The APPLICANT will not collude with other entities interested in the contract to impair the transparency, fairness and progress of the bidding process, bid evaluation, contracting and implementation of the contract.
- 3.7** The APPLICANT will not accept any advantage in exchange for any corrupt practice, unfair means and illegal activities.
- 3.8** The APPLICANT shall not use improperly, for purposes of competition or personal gain, or pass on to others, any information provided by the PRINCIPAL as part of the business

relationship, regarding plans, technical proposals and business details, including information contained in any electronic data carrier, without written consent of the PRINCIPAL. The APPLICANT also undertakes to exercise due and adequate care lest any such information is divulged.

- 3.9** The APPLICANT commits to refrain from giving any complaint directly or through any other manner without supporting it with full and verifiable facts.
- 3.10** The APPLICANT shall not instigate or cause to instigate any third person to commit any of the actions mentioned above.
- 3.11** If the APPLICANT or any employee of the APPLICANT or any person acting on behalf of the APPLICANT, either directly or indirectly, is a relative of any of the officers of the PRINCIPAL, or alternatively, if any relative of an officer of the PRINCIPAL has financial interest/stake in the APPLICANT's entity, the same shall be disclosed in writing by the APPLICANT at the time of filing of EOI. The term 'relative' for this purpose would be as defined in Section 2(77) of the Companies Act, 2013 of India.
- 3.12** The APPLICANT shall not lend to or borrow any money from or enter into any monetary dealings or transactions, directly or indirectly, with any employee of the PRINCIPAL.

4. Previous Transgression

- 4.1** The APPLICANT declares that no previous transgression occurred in the last three years immediately before signing of this Integrity Pact, with any other company / entity in any country in respect of any corrupt practices envisaged hereunder or with any Public Sector Enterprise in India or any Government Department in India that could justify APPLICANT's exclusion from the EOI process.
- 4.2** The APPLICANT agrees that if it makes incorrect statement on this subject, APPLICANT can be disqualified from the procurement process or the contract, if already awarded, can be terminated for such reason.

5. Earnest Money (Security Deposit)

- 5.1** While submitting the Bid in the main tender, the APPLICANT shall deposit an amount as may be specified by the PRINCIPAL in the main tender (as Earnest Money/Security

Deposit) with the PRINCIPAL through instruments, the detail of which along with the amount will be notified by the PRINCIPAL in the main tender.

- 5.2** In case of the successful APPLICANT, a clause would also be incorporated in the Article pertaining to Performance Bond (Performance Bank Guarantee and / or Security Deposit) in the Purchase Contract that the provisions of Sanctions for Violation shall be applicable for forfeiture of Performance Bond in case of a decision by the PRINCIPAL to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.

6. Sanctions for Violations

- 6.1** Any breach of the aforesaid provisions by the APPLICANT or anyone employed by it or acting on its behalf (whether with or without the knowledge of the APPLICANT) shall entitle the PRINCIPAL to take all or any one of the following actions, wherever required:
- 6.1.1** To immediately call off the precontract negotiations / proceedings with APPLICANT without assigning any reason or giving any compensation to the APPLICANT. However, the proceedings with the other APPLICANT (s) would continue.
- 6.1.2** The Earnest Money Deposit (in pre-contract stage) and/or Security Deposit/Performance Bond (after the contract is signed) shall stand forfeited either fully or partially, as decided by the PRINCIPAL and the PRINCIPAL shall not be required to assign any reason therefore.
- 6.1.3** To immediately cancel the contract, if already signed, without giving any compensation to the APPLICANT.
- 6.1.4** To recover all sums already paid by the PRINCIPAL, and in case of APPLICANT with interest thereon at 2% higher than the prevailing six months Marginal Cost of funds-based Lending Rate (MCLR) of State Bank of India. If any outstanding payment is due to the APPLICANT from the PRINCIPAL in connection with any other contract for any other stores, such outstanding payment could also be utilised to recover the aforesaid sum and interest.
- 6.1.5** To encash the advance bank guarantee and performance bond/warranty bond, if furnished by the APPLICANT, in order to recover the payments, already made by the PRINCIPAL, along with interest.

- 6.1.6** To cancel all or any other Contracts with the APPLICANT, the APPLICANT shall be liable to pay compensation for any loss or damage to the PRINCIPAL resulting from such cancellation/rescission and the PRINCIPAL shall be entitled to deduct the amount so payable from the money(s) due to the APPLICANT.
- 6.1.7** To debar the APPLICANT from participating in future bidding processes of the PRINCIPAL for a minimum period of five years, which may be further extended at the discretion of the PRINCIPAL.
- 6.1.8** To recover all sums paid in violation of this Pact by APPLICANT (s) to any middleman or agent or broker or any other intermediary with a view to securing the contract. In cases where irrevocable Letters of Credit have been received in respect of any contract signed by the PRINCIPAL with the APPLICANT, the same shall not be opened.
- 6.1.9** Forfeiture of Performance Bond in case of a decision by the PRINCIPAL to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.
- 6.2** The PRINCIPAL will be entitled to take all or any of the actions mentioned at para 6.1.1 to 6.1.9 of this Pact also on the commission by the APPLICANT or any one employed by it or acting on its behalf (whether with or without the knowledge of the APPLICANT), of an offence as defined in Chapter IX of the Bharatiya Nyaya Sanhita, 2023 or Prevention of Corruption Act, 1988 or any other statute enacted for prevention of corruption.
- 6.3** The decision of the PRINCIPAL to the effect that a breach of the provisions of this Pact has been committed by the APPLICANT shall be final and conclusive on the APPLICANT. However, the APPLICANT can approach the IEMs appointed for the purposes of this Pact.

7. Fall Clause:

The APPLICANT undertakes that it has not supplied/is not supplying similar product/systems or subsystems at a price lower than that offered in the present bid in respect of any other Ministry/Department of the Government of India or PSU or any other unit owned by Government of India / the PRINCIPAL and if it is found at any stage that similar product/systems or sub systems was supplied by the APPLICANT to any Ministry/Department of the Government of India or a PSU or any other unit owned by Government of India / the

PRINCIPAL at a lower price, then that very price, with due allowance for elapsed time, will be applicable to the present case and the difference in the cost would be refunded by the APPLICANT to the PRINCIPAL, if the contract has already been concluded.

8. Independent External Monitors (IEM)

The PRINCIPAL has appointed Shri Nageshwar Rao Koripalli, IRS (Retd.) and Shri Pramod Shripad Phalnikar, IPS (Retd.) as the Independent External Monitors (hereinafter referred to as IEM) for this Pact and their contact details are as below:

Shri Nageshwar Rao Koripalli, IRS (Retd.) 38, The Trails, Manikonda, R.R. District, Hyderabad - 500 089 Mobile No.09788919555, 089859 70045 Email- knageshwarrao@gmail.com	Shri Pramod Shripad Phalnikar, IPS (Retd.) A-2,602 Phase - I, Aditya Shagun, CHS, NDA-Pashan Road, Bavdhan, Pune, Maharashtra - 411 021 Mobile No. 0901 19 43674 Email- pramodphalnikar@gmail.com
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- 8.1** The task of the IEM shall be to review independently and objectively, whether and to what extent the parties comply with the obligations under this Pact.
- 8.2** The IEM shall not be subject to instructions by the representatives of the parties and perform their functions neutrally and independently.
- 8.3** Both the parties accept that the IEM have the right to access all the documents relating to the project/procurement, including minutes of meetings.
- 8.4** As soon as the IEM notices, or has reason to believe, a violation of this Pact, he will so inform the Authority designated by the PRINCIPAL.
- 8.5** The APPLICANT(s) accepts that the IEM has the right to access without restriction to all project documentation of the PRINCIPAL including that provided by the APPLICANT. The APPLICANT will also grant the IEM, upon his request and demonstration of a valid interest, unrestricted and unconditional access to the project documentation. The same is applicable to Sub-consultants / Technical Partners. The IEM shall be under contractual

obligation to treat the information and documents of the APPLICANT / Technical Partner(s) with confidentiality.

- 8.6** The PRINCIPAL will provide to the IEM sufficient information about all meetings among the parties related to the project provided such meetings could have an impact on the contractual relations between the parties. The parties will offer to the IEM the option to participate in such meetings.
- 8.7** The IEM will submit a written report to the designated Authority of PRINCIPAL within 8 to 10 weeks from the date of reference or intimation to him by the PRINCIPAL / APPLICANT and, should the occasion arise, submit proposals for correcting problematic situations.

9. Facilitation of Investigation

- 9.1** In case of any allegation of violation of any provisions of this Pact or payment of commission, the PRINCIPAL or its authorised agencies shall be entitled to examine all the documents including the Books of Accounts of the APPLICANT and the APPLICANT shall provide necessary information and documents in English and shall extend all possible help for the purpose of such examination.
- 9.2** In the event of any dispute between the PRINCIPAL and APPLICANT where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of IEMs in a time bound manner. In case, dispute remains unresolved even after mediation by the panel of IEMs, the PRINCIPAL may take further action as per terms and conditions of the contract.
- 9.3** Person signing the Integrity Pact shall not approach the Courts while representing the matter to IEMs and he/ she will await their decision in the matter.

10. Law and Place of Jurisdiction:

This Pact is subject to Indian Law. The place of performance and jurisdiction is the seat of the PRINCIPAL, i.e., Mumbai, India.

11. Other Legal Actions:

The actions stipulated in this Integrity Pact are without prejudice to any other legal action that may follow in accordance with the provisions of the extant law in force relating to any civil or

criminal proceedings.

12. Validity

12.1 The validity of this Integrity Pact shall be from the date of its signing and extend upto 5 years or the complete execution of the contract to the satisfaction of both the PRINCIPAL and the APPLICANT, including warranty period, whichever is later. In case an APPLICANT is unsuccessful in empanelment process, this Integrity Pact shall expire after six months from the date of its execution.

12.2 Should one or several provisions of this Pact turn out to be invalid; the remainder of this Pact shall remain valid. In this case, the parties will strive to come to an agreement to their original intentions.

13. The parties hereby sign this Integrity Pact at on
.....

PRINCIPAL

Name of the Officer:

Designation:

Reserve Bank of India

DCM, CO

Mumbai.

Witness (Sign / Seal)

1.

2.

APPLICANT

Name of the Authorised Signatory:

Designation:

Organisation Name:

Place:

1.

2.

Form H - Non-Disclosure Agreement

(On stamp paper, as applicable to Maharashtra state)

The Chief General Manager-in- Charge,
Reserve Bank of India,
Department of Currency Management,
Central Office,
Mumbai 400 001.

[Salutation]

Confidentiality Undertaking

We (Applicant and associated Technical Partners, as applicable), acknowledge that during the course of applying for EOI for Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure in India to Reserve Bank of India, may have access to and be entrusted with Confidential Information. In this letter, the phrase "Confidential Information" shall mean information (whether of a commercial, technical, scientific, operational, administrative, financial, marketing, business, or intellectual property nature or otherwise), whether oral or written, relating to RBI and its business that is provided to us. In consideration of you making Confidential Information available to us, we agree to the terms set out below:

1. We shall treat all Confidential Information as strictly private and confidential and take all steps necessary (including but not limited to those required by this Agreement) to preserve such confidentiality.
2. We shall use the Confidential Information solely for the preparation of our response to the EOI and not for any other purpose.
3. We shall not disclose any Confidential Information to any other person or entity, other than as permitted by item 5 below.
4. We shall not disclose or divulge any of the Confidential Information to any other client.
5. This Agreement shall not prohibit disclosure of Confidential Information:

- To Technical partners and employees of Applicant/ his Technical partners who need to know such Confidential Information to assist with applying for EOI floated for Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure in India to Reserve Bank of India;
 - With your prior written consent;
 - To the extent that such disclosure is required by law;
 - To the extent that such disclosure is required by any rule or requirement of any regulatory authority with which we are bound to comply; and
 - To our professional advisers for the purposes of our seeking advice. Such professional advisors will be informed of the need to keep the information confidential.
6. Upon your request we shall arrange to return to you of all Confidential Information, and copies thereof, that is in documentary or other tangible form, except:
- To the extent that we reasonably require to retain sufficient documentation that is necessary to support any advice, reports, or opinions that we may provide. (only after seeking permission of the Bank in this regard)
7. This Agreement shall not apply to Confidential Information that:
- Is in the public domain at the time it is acquired by us;
 - Enters the public domain after that, otherwise than as a result of unauthorised disclosure by us;
 - Is already in our possession prior to its disclosure to us; and
 - Is independently developed by us.
8. This Agreement shall continue perpetually unless and to the extent that you may release it in writing.
9. We acknowledge that the Confidential Information will not form the basis of any contract between you and us.

10. We warrant that we are acting as principal in this matter and not as agent or broker for any person, company, or entity.
11. We acknowledge that no failure or delay by you in exercising any right, power or privilege under this Agreement shall operate as a waiver thereof nor shall any single or partial exercise thereof or the exercise of any other right, power, or privilege.
12. This Agreement shall be governed by and construed in accordance with Indian law and any dispute arising from it shall be subject to the exclusive jurisdiction of the Mumbai courts.

We have read this Agreement fully and confirm our agreement with its terms.

Dated.....Day of.....,2024

(Signature, name and address of the Applicant's executive duly authorised to sign on behalf of the Applicant)

For and on behalf of

(Name and address of the Applicant)

(Sign and Seal of the Applicant)

For and on behalf of (Name and address of the Technical Partner)

(Seal of the Technical Partner 1 / 2/ ...)

**Form I - Undertaking / Declaration / Certificate by the Applicant
regarding country sharing land border with India**

(To be submitted by applicants on their letter head duly sealed and signed by the authorised signatory)

To,

The Chief General Manager-in- Charge,
Reserve Bank of India,
Department of Currency Management,
Central Office,
Mumbai 400 001.

**Name of Work: EXPRESSION OF INTEREST (EOI) FOR PROCUREMENT OF
CONSUTANCY AND PROJECT MANAGEMENT SERVICES FOR MODERNISATION
OF CURRENCY MANAGEMENT INFRASTRUCTURE IN INDIA**

I / We (Name of Applicant) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. Based on the definitions mentioned in the above referred order and its subsequent revisions regarding the Applicant, I / We certify that.....(Name of the Applicant)

- i. is not from a country sharing land border with India, or
- ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
- iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
- iv. is from a country sharing land border with India where Government of India is engaged in developmental projects.

(Strikeout whichever of the above is not applicable).

3. I /We hereby certify that (Name of Applicant) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that I/we (Name of Applicant) will not sub-contract any work to a contractor from such country(ies) unless such contractor fulfils all the requirements under the above referred office memorandum / order.

4. I have understood that, if this Undertaking / Declaration / Certificate submitted by us found to be false, Bank shall be free to terminate our EOI / Work Order. Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Date:

Place:

Signature of the Authorised Person

(With Name / Address / Seal / Stamp)